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3-7-2003

MA - 1395/2003

OA - 1117/2002

Present: Sri L. L. Shewam, Ad. Counsel for
applicant in MA-1395/2003

MA-1395/2003

OA 1117/2002 was decided on 27-2-2003
requiring the respondents to decide applicant's
representation dated 11-5-2001 and any other
fresh representation to be filed by the
applicant within a period of one month.
The orders of the Tribunal were received
by respondents on 10-3-2003. The present
application is filed after delay. There is
no application for condonation of delay
as well.

This application is not
maintainable in its present form
and the same is dismissed.

h
(Shankar Singh)
M(J)

h
(N.K. Majotra)
M(A)